

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4213/2013

(Arising out of impugned final judgment and order dated 27/02/2013  
in CRLA No. 406/2011 passed by the High Court Of Himachal Pradesh  
At Shimla)

STATE OF HIMACHAL PRADESH

Petitioner(s)

VERSUS

RAM PAL

Respondent(s)

(with office report)

Date : 20/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE ADARSH KUMAR GOELFor Petitioner(s) Mr. Varinder Kumar Sharma,Adv.  
Mr. Sanjeev Kumar,Adv.For Respondent(s) Mr. P.C. Sharma,Adv.  
Mr. Anchit Sharma,Adv.  
Mr. Sumit Kumar,Adv.UPON hearing the counsel the Court made the following  
O R D E R

Arguments heard.

Judgment reserved.

(MAHABIR SINGH)  
COURT MASTER(VEENA KHERA)  
COURT MASTER